

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 1926 of 2020**

1. Jai Krishna Yadav  
2. Katkul Yadav  
3. Narayan Yadav

... .. **Petitioners**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
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For the Petitioners : Mr. Ranjan Prasad Ram, Advocate  
For the State : Mr. Deepak Kumar, A.P.P.

03/24.06.2020 Heard Mr. Ranjan Prasad Ram, learned counsel for the petitioners and Mr. Deepak Kumar, learned A.P.P. for the State.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Basantraï P.S. Case No. 66 of 2019.

It has been alleged that the accused persons including the petitioners had prevented the Police and administration from discharging their official duty of removal of encroachment pursuant to the direction of this Court in W.P.(P.I.L.) No. 6233 of 2009.

The petitioners were said to have illegally constructed a house besides the library which was to be demolished also. The petitioner no. 1 has been alleged to be the main instigator. The reaction on the part of the petitioners were perhaps on the fear of losing their home and hearth and it appears that it was not a pre-meditated act on the part of the petitioners to prevent the Police and the administration to discharge their official duty.

In such circumstances, therefore, the petitioners deserve the privilege of anticipatory bail. The petitioners, named above, are directed to surrender before the learned court below within a period of four weeks and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Godda in connection with Basantraï P.S. Case No. 66 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

**(R. Mukhopadhyay, J.)**